

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O A 14/89

Order Sheet

Date	Office Notes	Orders of Tribunal
11.1.89	Manju Komath for applicant M.I. Balakrishnan for respondents  <i>Received one copy of OA for the Respondents</i> <i>12/1/89</i> <i>Admit.</i>  <i>Order issued on 12.1.89</i> <i>ptw</i>	<p><u>NVK</u></p> <p>Copy of the application has been given to the respondents today.</p> <p>The impugned order if not already implemented is stayed till 20.1.89.</p> <p>List for admission on 20.1.89.</p> <p><u>M.P. 13/89</u> to dispense with production of impugned order heard, allowed.</p> <p><u>M.P. 14/89</u></p> <p><i>Heard.</i> Respondents 1 to 3 are directed to produce the impugned order.</p> <p><i>-V-</i> <u>11.1.89</u></p>
20.1.89	Majnu Komath for applicant Sumathi Dandapani for respondents  <i>Notice to Repds.</i> <i>served on 25.1.89.</i> <i>(C.O. 22)</i>	<p><u>NVK</u></p> <p>It is stated by the respondents that the impugned order has already been implemented. Therefore, the question of granting any interim relief does not arise.</p> <p>Respondents further indicate that copy of the impugned order is filed.</p> <p>Heard, Admit. Respondents to file reply within five weeks with copy to the counsel for the applicant who may file rejoinder if any within three weeks thereafter with copy to the counsel for respondents. List before DR(J) for completion of pleadings on 17.3.89.</p> <p><i>V</i> <u>20.1.89</u></p>
	<p><u>30.5.89</u></p> <p>Counsel of R1-3 present. Notice issued to RA returned unanswered. Reply not yet filed. Postponed to 7.7.89 for reply statement.</p>	

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	<p><u>for 7.7.89.</u></p> <p>CNF:</p> <p>RA: notice not yet served. ** (return undelivered)</p>	<p><u>TWZ</u></p> <p>None appears for the applicant. Respondents # 1, 2 &amp; 3 are represented through counsel. Issue fresh notice to R. 4 in the correct address to be furnished by the applicant. Time till 2.8.89 granted to file reply by R.1, 2 &amp; 3 as prayed for.</p> <p><i>B</i></p> <p>7.7.89.</p>
	<p><u>for 2.8.89.</u></p> <p>CNF.</p> <p>RA: notice not sent as per order dt. 7.7.89, since the correct address has not been furnished</p> <p>Total respondent → 5.</p> <p>M/A is for R1-3</p> <p>R5: notice sd.</p>	<p><u>TWZ</u></p> <p>None appears for the applicant. R.1-3 are represented through counsel. Correct address of R.4 has not been furnished so far. Time till 31.8.89 granted to file reply and to furnish the correct address of R.4 as a last chance.</p> <p><i>R</i></p> <p>2.8.89.</p>
	<p><u>for 31.8.89.</u></p> <p>CNF</p> <p>RA: Correct address not yet furnished</p>	<p><u>TWZ</u></p> <p>None appears for the applicant. R.1-3 are represented through counsel. Correct address of R.4 has not been furnished so far. Time till 29.9.89 granted to file reply by R.1-3 and to furnish correct address of R.4 as a last chance.</p> <p><i>B</i></p> <p>31.8.89.</p>
10.11.89	<p>RA has not been furnished.</p> <p>None was present for the applicant in the last 2 occasions</p> <p>Order communicated on 29.11.89</p> <p><i>100 29/11</i></p>	<p><u>TWZ</u></p> <p>None appears for the applicant. R.1-3 are represented through counsel. The correct address of R.4 has not been furnished by the applicant so far in spite of 3 adjournments granted for the purpose. Hence, posted before the court for orders on 10.11.89.</p> <p><i>R</i></p> <p>29.9.89.</p> <p><u>SPM &amp; AVH Order (Hon'ble SPM)</u></p> <p>The learned counsel for the respondents states at the Bar on the basis of the instructions that she has received, that the applicant has since been posted to Quilon as prayed for by him in the main application. The learned counsel for the applicant states that he has not been contacted by the applicant. In the circumstances we close this application as infructuous.</p> <p><i>(A. V. Haridasan)</i> (A. V. Haridasan) Judicial Member</p> <p><i>S. P. Mukerji</i> (S. P. Mukerji) Vice Chairman</p>